

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1215 of 2022 /RG/LP Dated: 6.09.2022

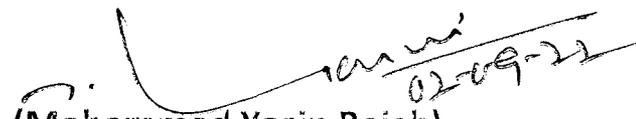
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pankaj Jasathia
S/O Vijay Kumar
R/O Jasath, Ghagwal, District Samba

vide notification No. 503 of 2021/RG dated 31-3-2021 for a period of one year has been extended till 31-12-2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

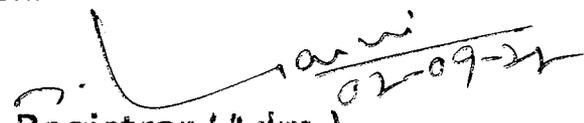
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30098-105 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pankaj Jasathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1127 ab 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urvashi Bhatt
D/O Satish Kumar Bhatt
R/O H.No.71P, Sector 1A, Extension Trikuta Nagar, Jammu

vide notification No. 1663 dated 16.3.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

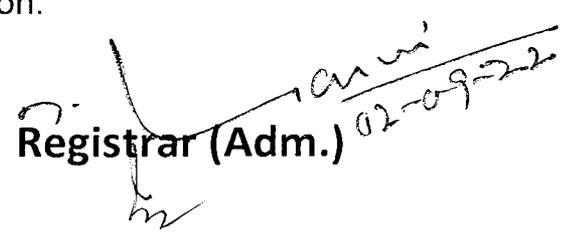
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29299-306/RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urvashi Bhatt, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1129 of 2022 /RG/LP Dated: 6.09.2022

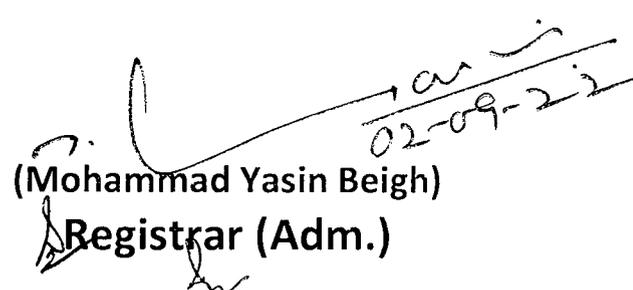
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kumand Kiran
D/O Pawan Kishore Jandial
R/O H.No.122, Ward No.3, Adarsh Colony Udhampur

vide notification No. 92 dated 15.9.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

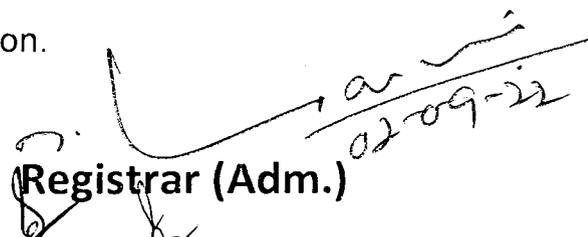
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29314-20 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumand Kiran, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1130 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kunzang Ladon
D/O Dorjay Stanzin
R/O Durbuk Lanpo, Durbuk Tangtse, District Leh-194101

vide notification No. 99 dated 17.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29321-26 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kunzang Ladon, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1128 of 2022 /RG/LP Dated: 6 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jigmet Angmo
D/O Sonam Angchok
R/O Chemday (Neryok) Tehsil Kharu, District Leh-194101

vide notification No. 96 dated 17.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

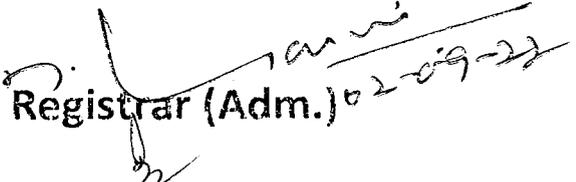
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29307-13 /RG/LP Dated: 6 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jigmet Angmo**, Advocate
..... for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1131 of 2022 /RG/LP Dated: 6.09.2022

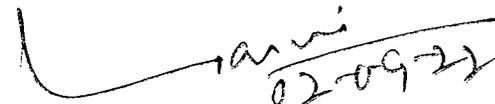
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ovais Gulzar
S/O Gulzar Ahmad Shah
R/O New Colony Largam, Tehsil & District Shopian

vide notification No. 1642 dated 12-3-2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

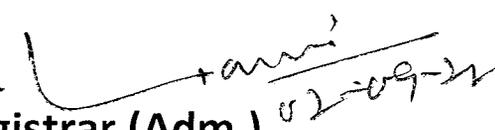
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29327-33 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Gulzar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1132 of 2022/RG/LP Dated: 06.09.2022

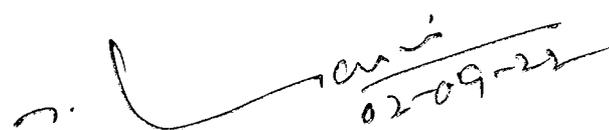
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ashraf
S/O Mohamad Ashraf Lone
R/O Shrakwara, Jahagirpora, H-47, Khan Mohalla, Baramulla

vide notification No. 034 dated 16.10.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

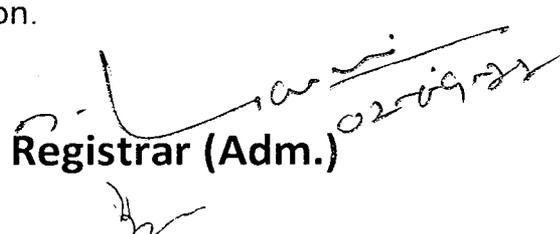
By Order


 (Mohammad Yasin Beigh)
 Registrar (Adm.)

No: 29334-41/RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ashraf, Advocate**
for information and necessary action.


 Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1133 of 2022 /RG/LP Dated: 06 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Farhana Latif

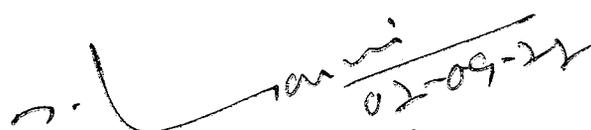
D/O Abdul Latif

R/O H.No.17, Lane No.8, Firdousabad, Sunjwan, Jammu

vide notification No. 1587 dated 10.3.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29342-49 /RG/LP Dated: 06 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Latif**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1134 of 2022-IRG/LP Dated: 06.09.2022

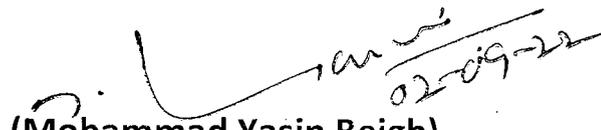
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neeraj Nagotra
D/O Jagdish Raj
R/O Village Nanak Chak, Tehsil and District Samba

vide notification No. 1050 dated 09-1-2020 for a period of one year has been extended till 31-12-2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

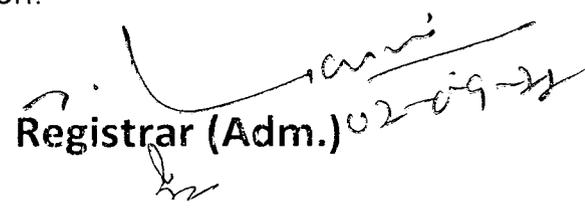
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29350-57/IRG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neeraj Nagotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1135 of 2022-IRG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Maqsood Ahmad Mir
S/O Mohammad Yousuf Mir
R/O Mir Mohalla, Bundzoo, Pulwama-192301**

vide notification No. 93 dated 17-6-2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

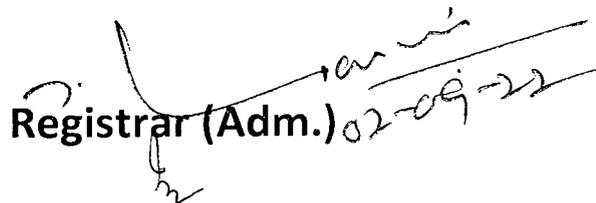
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29350-65-IRG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1136 of 2022-IRG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahroze Ahmad Mir
S/O Ab Samad Mir
R/O Kawarhama, Aastan Mohalla, Tangmarg, Baramulla**

vide notification No. 080 dated 17.10.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29366-73/IRG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahroze Ahmad Mir**, Advocate
..... for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1137 of 2022 /RG/LP Dated: 06.09.2022

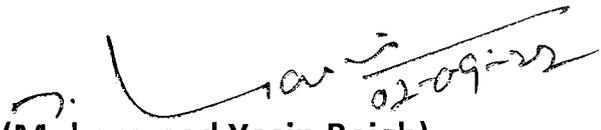
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nazia Wahid
D/O Abdul Wahid
R/O Mominabad, Lane No.1, Batmaloo By-Pass New Court Complex, Srinagar

vide notification No. 863 dated 18.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

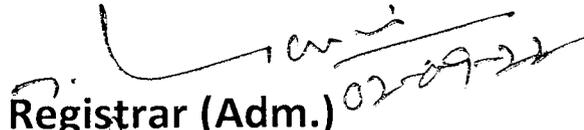
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29374-81 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Wahid, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02.09.22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1138 ⁰⁹ 2022 /RG/LP Dated: 06 .09.2022

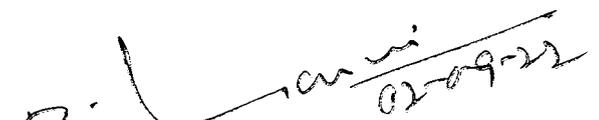
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suheem Wahid
S/O Abdul Wahid
R/O Mominabad, Lane-1, Batamaloo, New District Court Complex, Srinagar

vide notification No. 072 dated 18.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

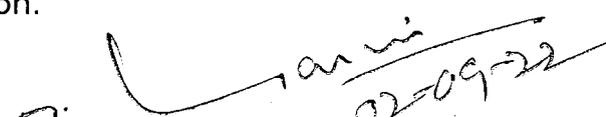
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29382-89 /RG/LP Dated: 06 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K high Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheem Wahid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1139 of 2022/RG/LP Dated: 06.09.2022

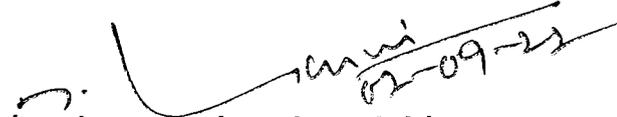
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gous Un Nisa
D/O Bashir Ahmad Malik
R/O Wanigam, Tehsil Tangmarg, District Baramulla

vide notification No. 1562 dated 10.3.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

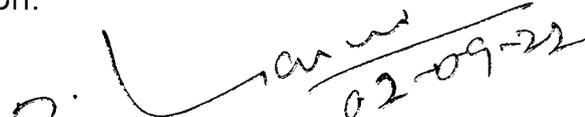
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29390-97/RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gous Un Nisa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1140 of 2022 /RG/LP Dated: 06-09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmad Magray
S/O Ab Ahad Magray
R/O Nowpora, Tangpora Jagir, District Baramulla

vide notification No. 819 dated 16.10.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

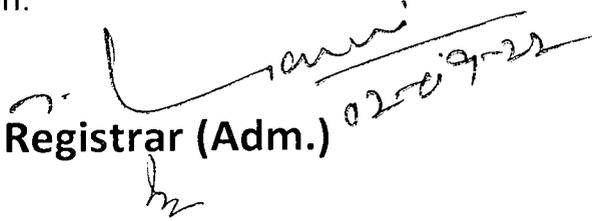
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29398-405 /RG/LP Dated: 06-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1141 of 2022-IRG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sadam Hussain Wani
S/O Muhammad Hussain Wani
R/O Wani Mohalla, Ghat, District Doda

vide notification No. 191 dated 19.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29406-13-IRG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadam Hussain Wani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1142 of 2022-IRG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raja Amon Habib Lone
S/O Habib Ullah Lone
R/O Seru Guwa Dangerpora, Tehsil Pattan, District Baramulla

vide notification No. 736 dated 19.9.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29414-21-IRG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Amon Habib Lone**, Advocate
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 02.09.22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1143 of 2022 /RG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad Mir
S/O Mohammad Quasim Mir
R/O Labertal, District Budgam

vide notification No. 791 dated 19.9.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

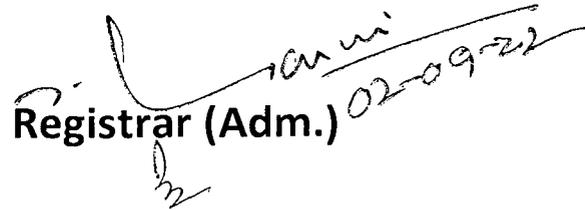
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29422-29 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1144 of 2022-IRG/LP Dated: 06.09.2022

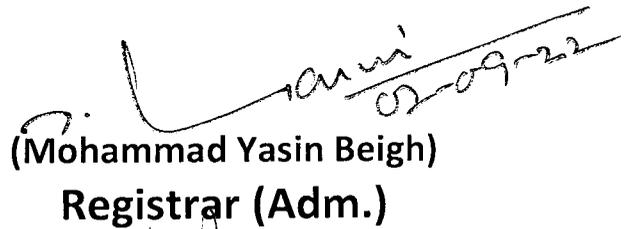
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ahmad Malah
S/O Ali Mohammad Malah
R/O Chandapora, District Budgam

vide notification No. 793 dated 19.9.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

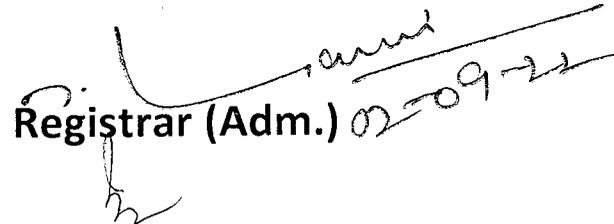
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29430-37/IRG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Malah, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1145 of 2022 /RG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pinar Ahmad Wani
S/O Nazir Ahmad Wani
R/O Mongwal Pora, Qaziabad, District Kupwara

vide notification No. 723 dated 19.9.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29438-45 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pinar Ahmad Wani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1148 of 2022/RG/LP Dated: 08.09.2022

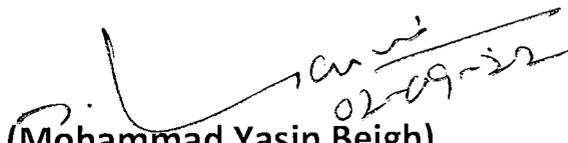
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imran Amin
S/O Mohammed Amin Shah
R/O Chinkipora Sopore, Moh. Sheikh Sahib, District Baramulla

vide notification No. 1273 dated 07-12-2017 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

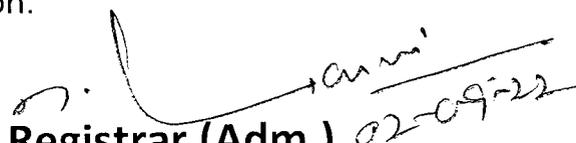
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29446-53/RG/LP Dated: 08.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Amin**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1147 of 2022-IRG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tanya Saraf
D/O Raj Kumar Saraf
R/O Ward No.5, Main Bazar Chabutra Near Shivalaya, Reasi

vide notification No. 156 dated 18.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29454-61-IRG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Saraf, Advocate**
.....for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1148 of 2022 /RG/LP Dated: 06-.09.2022

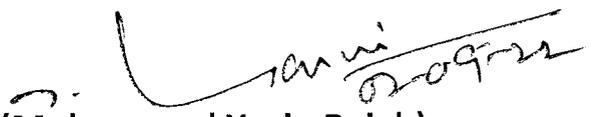
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shalabh Singh Punia
S/O Dhruv Singh Punia
R/O Trihara, District Kathua

vide notification No. 1742 dated 30.3.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

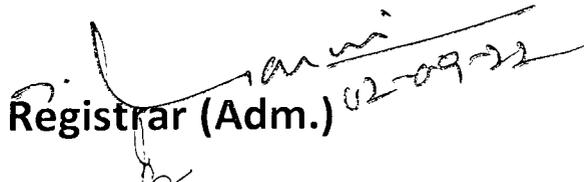
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29462-69 /RG/LP Dated: 06-.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shalabh Singh Punia, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1149 of 2022 /RG/LP Dated: 06-09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rashta Parveen
D/O Mohd. Hanief
R/O 126, Ward No.5, Chanderkote, District Ramban

vide notification No. 508 of 2021/RP dated 31.3.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29470-79 /RG/LP Dated: 06-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rashta Parveen, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1150 of 2022 /RG/LP Dated: 06.09.2022

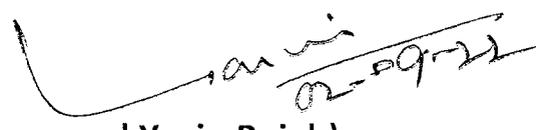
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajal Sambyal
D/O Suresh Singh
R/O Ward No.1, P.W.D Colony, Tehsil & District Kathua

vide notification No 1773 dated 0.5.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

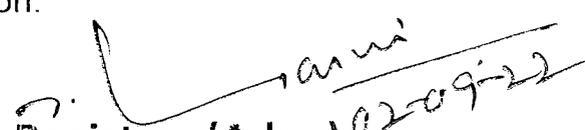
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29486-87 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kajal Sambyal, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02.09.22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1151 of 2022 /RG/LP Dated: 6.09.2022

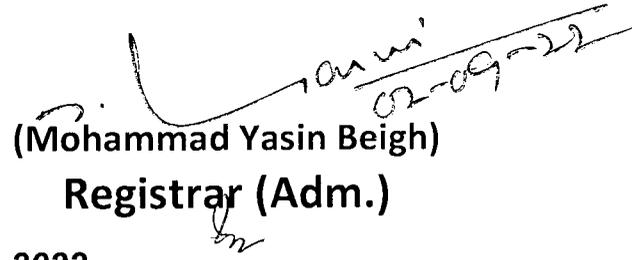
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Sharma
D/O Ram Paul Sharma
R/O Nandak, Purmandal, Tehsil & District Samba

vide notification No. 1641 dated 12.3.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

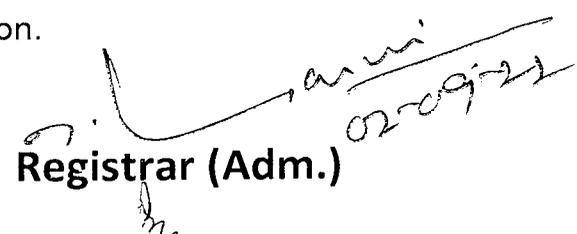
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29499/06 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1152 ab 2022 /RG/LP Dated: 6 .09.2022

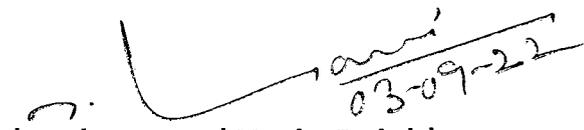
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ananta Sharma
D/O Kulbhushan Kumar Sharma
R/O H.No.74 Mohalla Afghana Pacca Danga Jammu

vide notification No. 1193 dated 24.02.2015 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

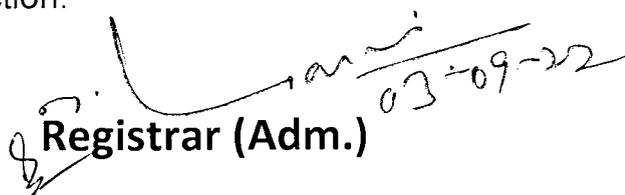
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29507-13 /RG/LP Dated: 6 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu..
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananta Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1153 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nazir Ahmed
S/O Ghulam Nabi
R/O Wagub Sopore, District Baramulla

vide notification No. 99 dated 4.4.2009 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

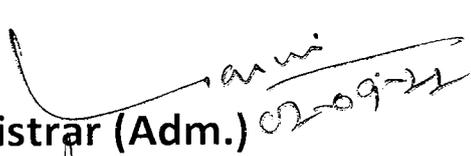
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29514-21 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazir Ahmed**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1154 of 2022 /RG/LP Dated: 06.09.2022

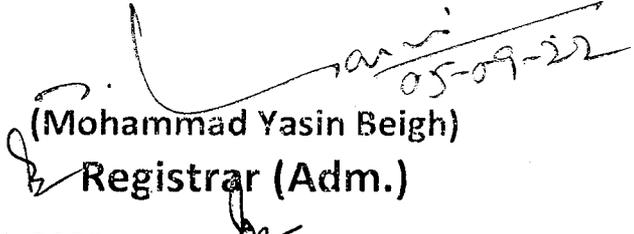
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Rahiees
S/O Nasir Hussain
R/O Fathe Pur, Danna, Tehsil & District Rajouri

vide notification No. 1033 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

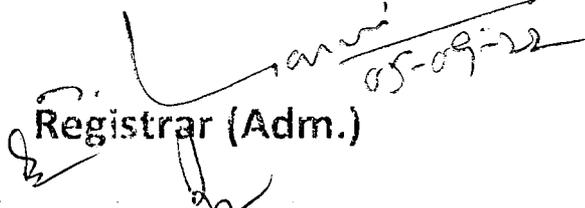
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29556-62 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Rahiees, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1155 of 2022 /RG/LP Dated: 06-09-2022

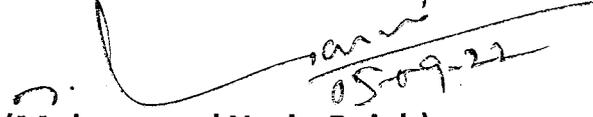
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Meenakshi Sharma
D/O Govind Sharma
R/O Prem Nagar Bharti, Badyal Brahmana, R.S. Pura
District Jammu.

vide notification No. 1030 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

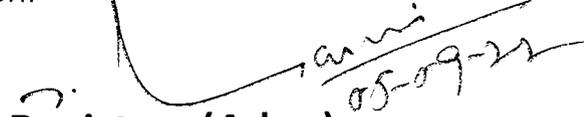

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 29563-70 /RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenakshi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1156 of 2022/RG/LP Dated: 06-09-2022

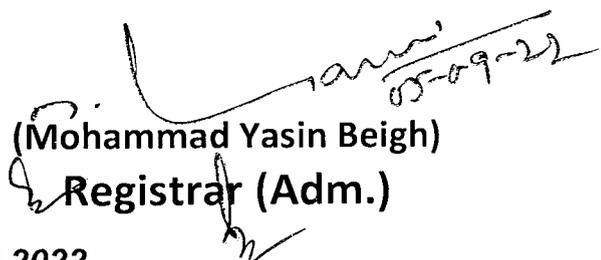
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Palvi Sharma
D/O Pardeep Kumar
R/O Haripur Brahmana, Tehsil Hira Nagar, District Kathua

vide notification No. 1072 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

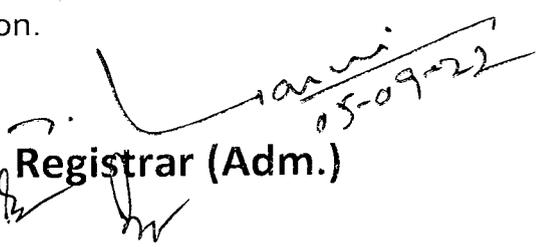
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29571-78/RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1157 of 2022 /RG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabiya Rasool
D/O Ghulam Rasool Shah
R/O Shouch Palpora, Peer Mohalla Tehsil Pattan, District Baramulla

vide notification No. 528 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29579.86 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Rasool, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1158 of 2022-1RG/LP Dated: 06-09-2022

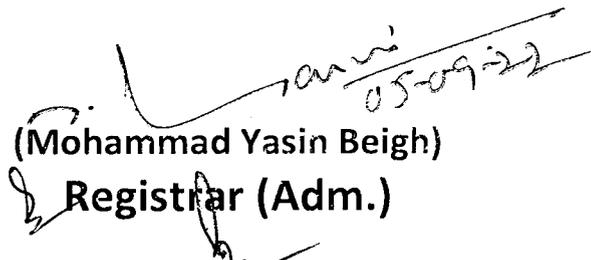
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Stanzin Gaildan
D/O Stanba Gyalson
R/O Ubrak, Zanskar, P/O Padum District Kargil,
A/P Bohri Col Colony, Near Saraswati Mandir, H.No.137, Jammu

vide notification No. 563 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

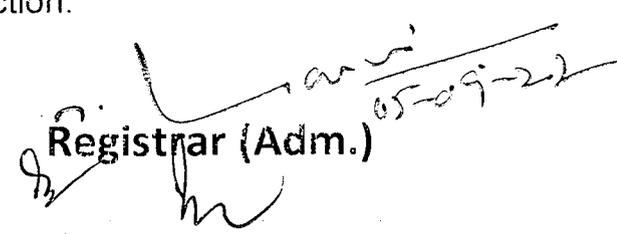
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29587-94/1RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Gaildan**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1159 of 2022 /RG/LP Dated: 06.09.2022

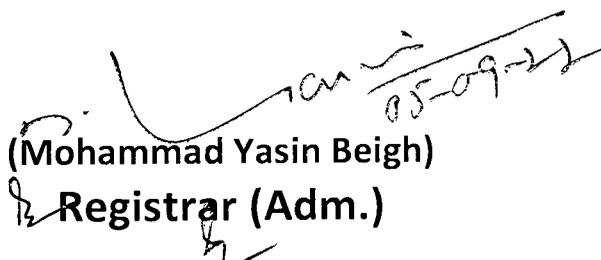
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikas Bhardwaj
S/O Sham Lal
R/O Maira, Jourian, District Jammu

vide notification No. 521 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

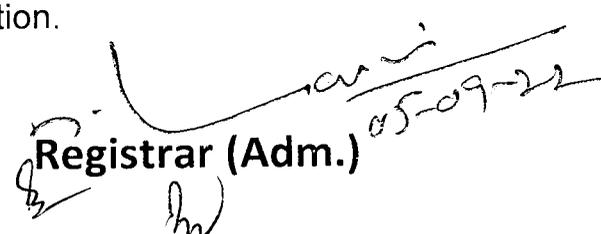
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29595-602 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Bhardwaj**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1160 of 2022 /RG/LP Dated: 06.09.2022

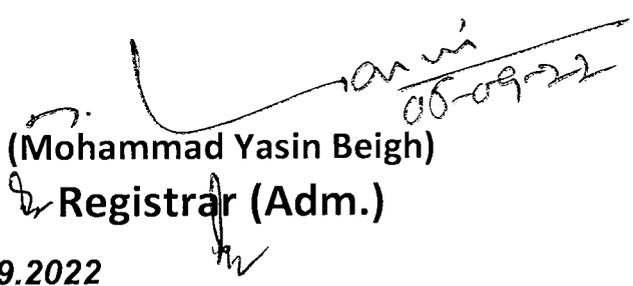
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Muzaffer Lone
S/O Mohd Sharief Lone
R/O Sujmatna Dardahi Ahma Teh. Pogal Paristhan, District Ramban

vide notification No. 1586 dated 05.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

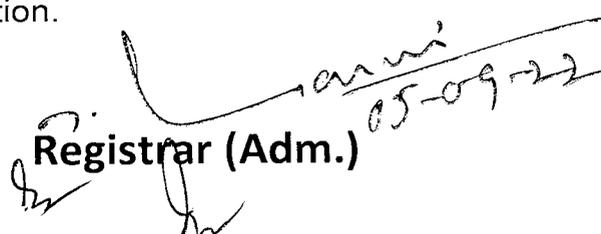
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29603-10 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muzaffer Lone**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1161 of 2022 /RG/LP Dated: 08.09.2022

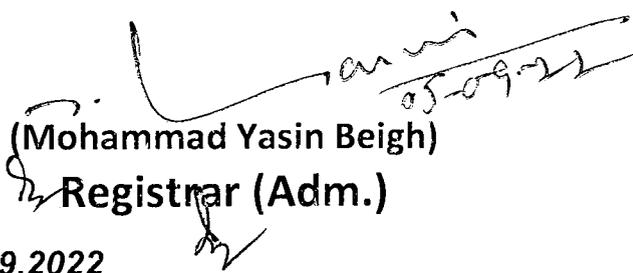
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Majid Mushtaq Rather
S/O Mushtaq Ahmad Rather
R/O Chattibandy, Najar Mohalla, Tehsil & District Bandipora

vide notification No. 1570 dated 03.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

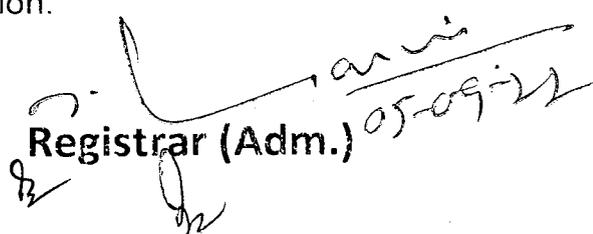
By Order


 (Mohammad Yasin Beigh)
 Registrar (Adm.)

No: 29611-10 /RG/LP Dated: 08.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Mushtaq Rather, Advocate**
for information and necessary action.


 Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1164 of 2022 /RG/LP Dated: 06-09-2022

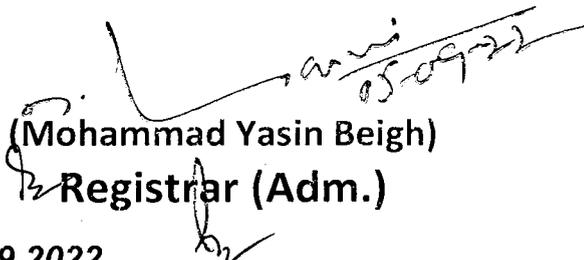
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Henna Nissar
D/O Nisar Ahmad Mir
R/O Housing Colony, Bemina, District Srinagar-190018

vide notification No. 1186 dated 16.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

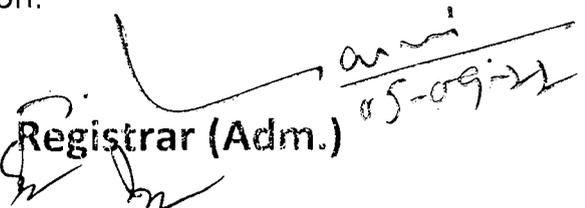
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29621-28 /RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K HighCourt Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Nissar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1165 of 2022 /RG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Toiba Shafi
D/O Mohammad Shafi
R/O Sangri Colony, Madina Mohalla, Baramulla

vide notification No. 787 dated 30.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29629-36 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toiba Shafi**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1166 of 2022 /RG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ufaq Mushtaq
D/O PZ Mushtaq Ahmad Shah
R/O Ibrahim Colony, Dangiwachha Rafiabab, Baramulla

vide notification No. 499 dated 10.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

an
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29637-43 /RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ufaq Mushtaq**, Advocate
.....for information and necessary action.

an
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1167 of 2022 /RG/LP Dated: 06.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Salman Jan
S/O Muzaffar Ahmad Jan
R/O Baghi Mehtab Chanapora, District Srinagar

vide notification No. 482 dated 10.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29644-51 /RG/LP Dated: 06.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Jan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1168 of 2022 /RG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ali Yattoo
S/O Ali Mohammad Yattoo
R/O Bandzoo, Arampora, Tehsil & District Pulwama

vide notification No. 45 dated 13.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29652-59-RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Yattoo, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1169 of 2022 /RG/LP Dated: 06-09-2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehraj ud Din Nabi
S/O Ghulam Nabi Lone
R/O Yadipora Larihama Rafiabab Watergam Baramulla

vide notification No. 460 dated 10.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29660-67 /RG/LP Dated: 06-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj ud Din Nabi**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1170 of 2022 /RG/LP Dated: 06-09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Deeksha
D/O Joginder Pal
R/O Mandal Purmandal, Village Jaswal Katwalta, Tehsil Bari-Brahmna,
District Samba

vide notification No. 1584 dated 10.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29668-75 /RG/LP Dated: 06-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeksha, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1171 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Suriya Mohamad
D/O Gulam Mohammad Rather
R/O Tulla Mulla, Peer Mohalla, Ganderbal-191131

vide notification No. 1212 dated 19.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29676-82 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suriya Mohamad, Advocate**
..... for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1172 of 2022 /RG/LP Dated: 6 .09.2022

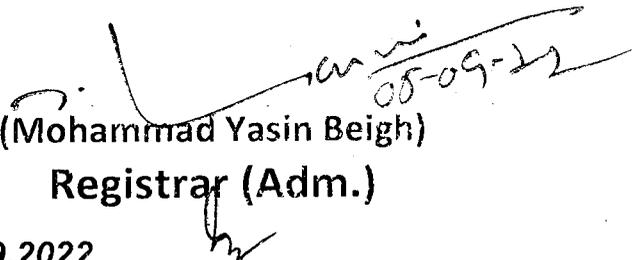
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nayeem Abdullah Mir
S/O Mohammad Abdullah Mir
R/O Yaroo Chopan Mohalla, Langate, District Kupwara-193302

vide notification No. 1189 dated 17.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

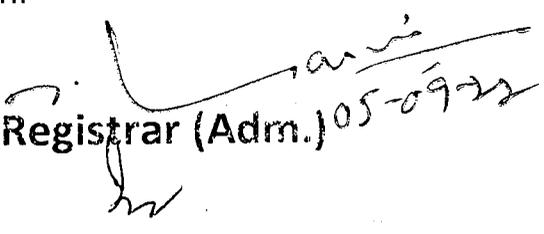
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29683-90 /RG/LP Dated: 6 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nayeem Abdullah Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1173 of 2022/RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Maqbool Bhat
S/O Mohmad Maqbool Bhat
R/O Marat Gam, Handwara, District Kupwara-193221

vide notification No. 1170 dated 15.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

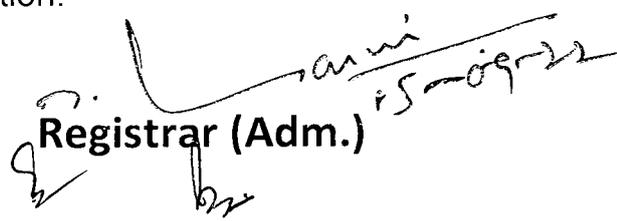
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29691-96/RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Maqbool Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

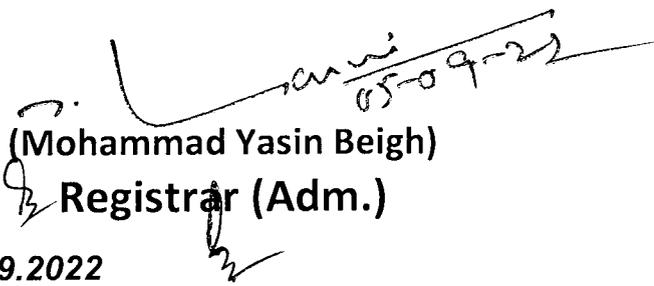
* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1174 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

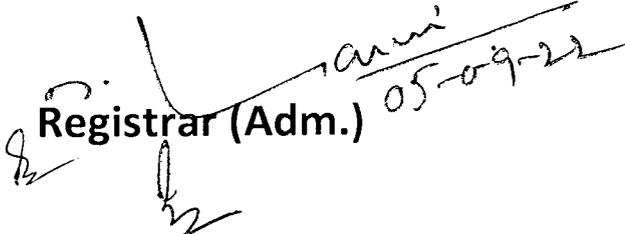
**Mr. Aamir Mohi ud Din
S/O Gh. Mohi ud Din Rather
R/O Panzath Tengpora, Quazigund, District Anantnag-192221**vide notification No. 1173 dated 15.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)No. 29697-703 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Mohi ud Din**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1175 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adnan Fareed
S/O Fareed Ahmed
R/O Village Lassana, Tehsil Surankote, District Poonch

vide notification No. 788 dated 15.10.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29704-10 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Fareed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 117696/2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ahsan
S/O Mohd Ahsan Rather
R/O Village Sahipora Qaziabad, Moqdam Mohalla, Kupwara

vide notification No. 1557 dated 03.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29711-16 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahsan**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1177 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Malik Zada Umer Farooq
S/O Mohd Skinder Malik
R/O Malik Mohalla, Tehsil & District Kupwara

vide notification No. 1517 dated 02.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29713-23 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Zada Umer Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1178 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tajamul Nazir
S/O Nazir Ahmad Reshi
R/O Bogund, Khanqah Mohalla, Tehsil Qaimoh, District Kulgam

vide notification No. 519 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

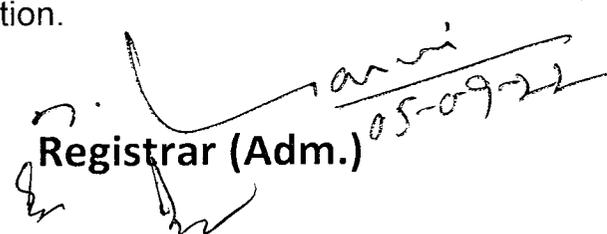
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29724-30 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1179 of 2022 /RG/LP Dated: 6.09.2022

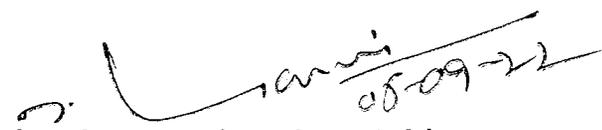
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Sangra
D/O Chander Nath
R/O Village Kootah, Tehsil Hira Nagar, District Kathua

vide notification No. 1088 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

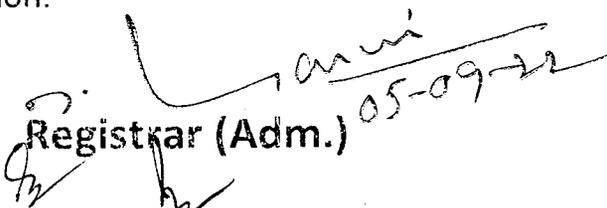
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29731-36 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Sangra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 118006/2022 /RG/LP Dated: 6.09.2022

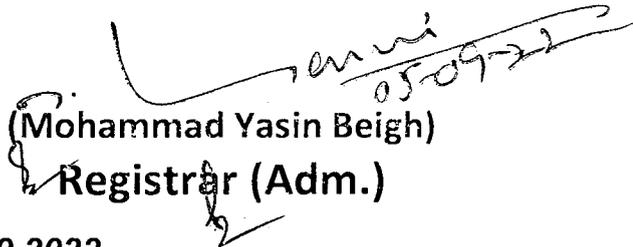
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzamil Ashjah Ab. Qadir
S/O Irshad Ahmed
R/O Vasuki Dera Nagar, Bhaderwah, District Doda

vide notification No. 549 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

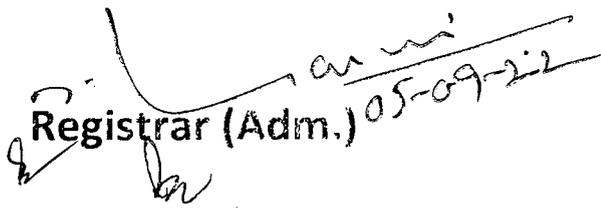
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29732-43 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Ashjah Ab. Qadir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1181 of 2022 /RG/LP Dated: 6.09.2022

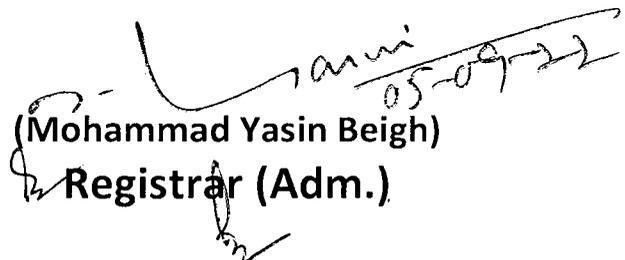
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rafee Sidiq
S/O Mohammad Sidiq Mir
R/O Kaka Sathu, Jamlatha, District Srinagar

vide notification No. 939 dated 22.11.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

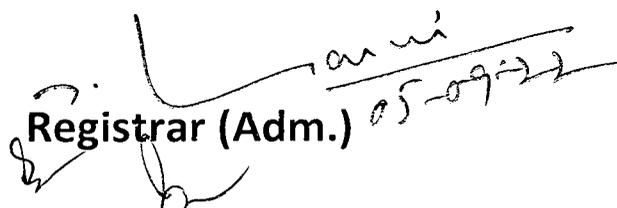
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29744-50 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rafee Sidiq**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1182 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Wani
S/O Ghulam Mohammad Wani
R/O Bazar-E-Batamaloo, Tesil Khas, District Srinagar

vide notification No. 067 dated 18.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29751-56 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Wani**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1183 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahbaz Manzoor
S/O Manzoor Ahmed
R/O H.No.38, Waza Bagh, Hyderpora, Srinagar

vide notification No. 832 dated 21.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29756-63 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Manzoor**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1184 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shabnam Manzoor
D/O Manzoor Ahmad Marazie
R/O Maidan Colony, Shairan Mohalla, Kreeri, District Baramulla

vide notification No. 009 dated 20.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 291764-70 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnam Manzoor**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1185 of 2022 /RG/LP Dated: 6.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Masroor Bashir

D/O Bashir Ahmad Shah

R/O Tethar Bani-hal, District Ramban

A/P H.No.373 Tetahr Banihal, Khan Mohalla, District Ramban-182146

vide notification No. 134 dated 17.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 29771-77 /RG/LP Dated: 6.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masroor Bashir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1186 of 2-22 /RG/LP Dated: 7 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dhanraj Singh Sambyal
S/O Simar Singh Sambyal
R/O Mandi Sangwali, Rolliwala, Tehsil & District Samba-184121

vide notification No. 105 dated 17.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29846-52 /RG/LP Dated: 7 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhanraj Singh Sambyal**, Advocate
.....for information and necessary action.

Yasin
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 118706/2022 /RG/LP Dated: 7.09.2022

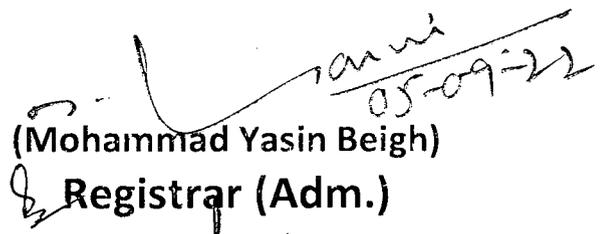
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aasia Yousuf
D/O Mohd Yousuf Koka
R/O Herpora, near Masjid, Sherif, Bugam, District Kulgam

vide notification No. 1237 dated 01.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

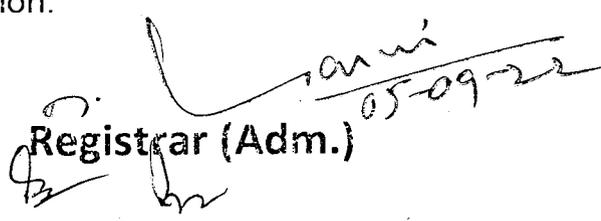
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29853-60 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasia Yousuf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1188 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deepak Kumar

S/O Subash Chander

R/O H.No.145, Ambika Vihar, Kabir Colony, Gole Gujral, Extension, Jammu

vide notification No. 1264 dated 01.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29861-68 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1189 ab 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Vikar Rather
S/O Vikar Ahmad Rather,
R/O Gundi Mancher, Lolab, Bismillah Colony, Kupwara

vide notification No. 1313 dated 02.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29869-75 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Vikar Rather, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1190 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Singh
S/O Daljeet Singh
R/O Village Dhanaka, P.O. Chowki, Tehsil Nowshera District Rajouri
A/P H.No.157, Bakshi Nagar, Jammu.

vide notification No. 544 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 29876-81 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Singh**, Advocate
for information and necessary action.

(Signature)
 Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1191 ab 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tanu Sharma
D/O Pritam Sharma
R/O Village Bidda Tehsil & District Reasi.

vide notification No. 1185 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ar mi
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29882-88 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanu Sharma**, Advocate
.....for information and necessary action.

ar mi
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1192 ab 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tanveer Ahmad Wani
S/O Tariq Ahmad Wani
R/O Darpora, Delina, District Baramulla

vide notification No. 1190 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29889-95 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Wani, Advocate**
.....for information and necessary action.

M. Yasin
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1193 ab 2022 /RG/LP Dated: 7 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzaffar Hussain
S/O Haji Asgar Ali
R/O Goma, Hartoon, Kargil, District Ladakh

vide notification No. 1717 dated 17.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29896-903 /RG/LP Dated: 7 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ladakh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ladakh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Hussain, Advocate**
.....for information and necessary action.

M. Yasin
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1194 ab 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manisha Bhadwal
D/O Vijay Paul Singh
R/O Lakhri, P.O Lakhri, Tehsil Ramkot/ Billawar, District Kathua

vide notification No. 1629 dated 12.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ammi
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29904-10 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Bhadwal**, Advocate
.....for information and necessary action.

ammi
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1195af/2022 /RG/LP Dated: 7.09.2022

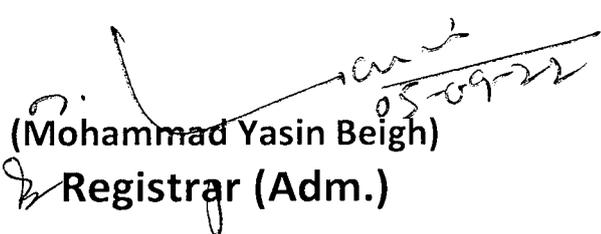
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashraf Naik
S/O Ab Gaffar Naik
R/O Naikpora, District Kulgam

vide notification No. 1101 dated 16.01.2015 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

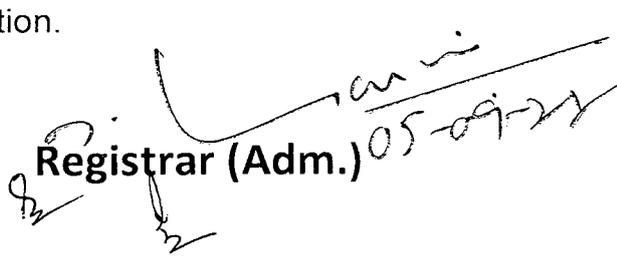
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29911-17 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf Naik**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 119606/2022 /RG/LP Dated: 7 .09.2022

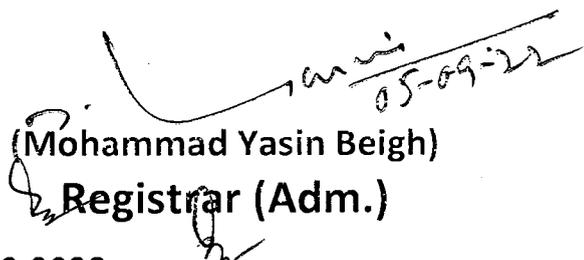
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Koul
S/O Ashok Kumar Koul
R/O H.N.123, Sec-6, Lower Roop Nagar, Jammu

vide notification No. 1679 dated 16.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

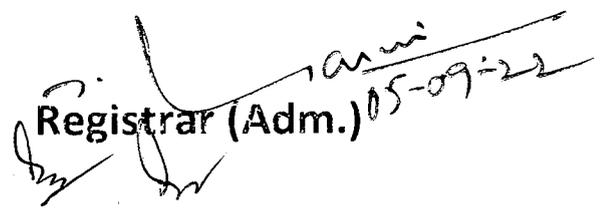
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29918-24 /RG/LP Dated: 7 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Koul**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 12.14 of 2022 /RG/LP Dated: 7.09.2022

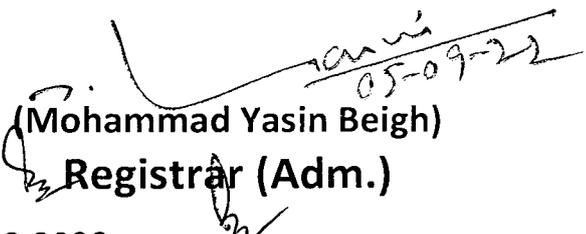
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sufyan Altaf
S/O Altaf Hussain Malik
R/O Village Tilogra, Bhalessa, Malikpora, Chilly Pingal (Gandoh), Doda

vide notification No. 1731 dated 17.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

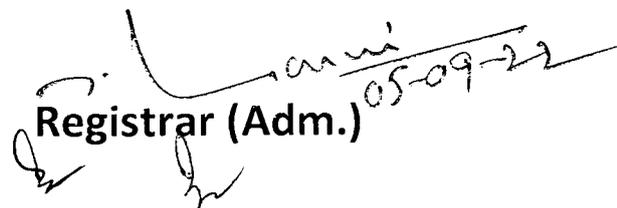
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3009L-96 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sufyan Altaf**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1205 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Burhan Javed
S/O Javeed Ahmad Malik
R/O Nowgam, Shahabad, Verinag, Tehsil Duru, District Anantnag

vide notification No. 429 dated 09.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30007-13 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Javed**, Advocate
.....for information and necessary action.

M. Yasin
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1204 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nowsheen Taranum
D/O Bashir Ahmad
R/O Gulshan Nagar Methan, Srinagar-190015

vide notification No. 1197 dated 17.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29999-30006 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowsheen Taranum**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1203 of 2022 /RG/LP Dated: 7.09.2022

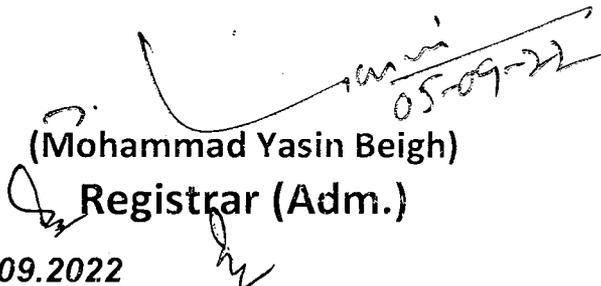
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Hamied
D/O Abdul Hamied Sheikh
R/O Sikender Pora, Rainawari, Srinagar-190003

vide notification No. 1180 dated 15.11.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

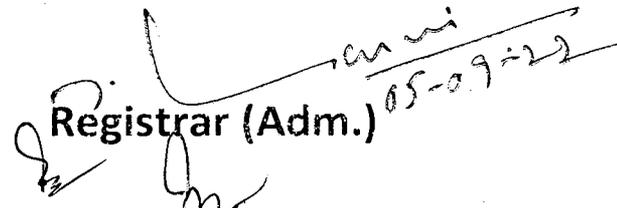
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29992-98 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar..
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Hamied, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1202 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar
S/O Durga Dass
R/O Godher Khalsa, P/O Bhambla, Tehsil & District Reasi

vide notification No. 1377 dated 04.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29984-91 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeev Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1201 ab 2022 /RG/LP Dated: 7.09.2022

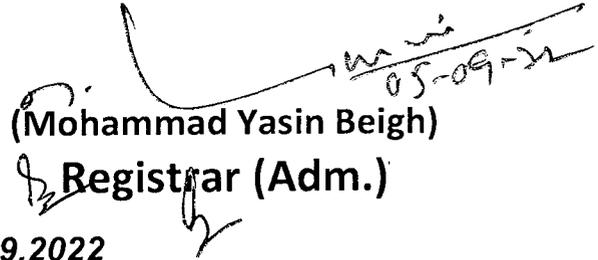
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manik Sanson
S/O Ram Nakish
R/O 12-A/4, Roop Nagar, Jammu

vide notification No. 1676 dated 29.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

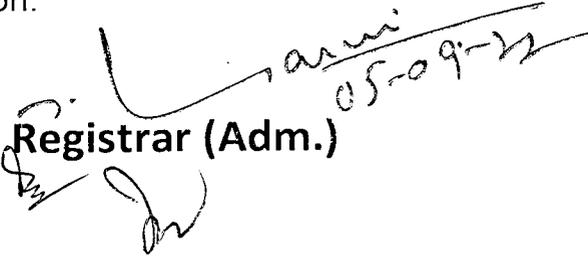
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29977-83 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Sanson, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1200 of 2022 /RG/LP Dated: 7.09.2022

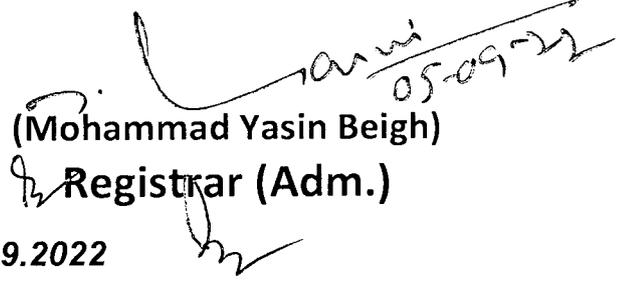
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kamla Devi
D/O Tara Chand
R/O Arli, Hansali, Ward No.11 Tehsil Katra, District Reasi

vide notification No. 473 dated 04.07.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

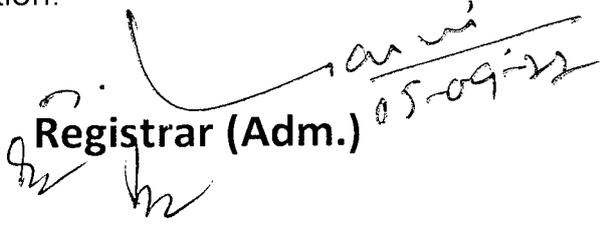
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29970-76/RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamla Devi**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1198 of 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruhani Sharma
D/O Pradeep Sharma
R/O H.No.51/A, I/C, Extn. Road, Trikuta Nagar, Jammu

vide notification No. 1723 dated 17.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29956-62 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruhani Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1199262022/RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yawer Mubarik Peerzada
S/O Mohamad Mubarik Peerzada
R/O Barzulla, Panjigam, District Bandipora

vide notification No. 1063 dated 15.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasir
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29963-69/RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Mubarik Peerzada, Advocate**
.....for information and necessary action.

Yasir
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1197 of 2022 /RG/LP Dated: 7 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Snober Azad
D/O Nisar Ahmad Azad
R/O Kakasathoo Jamalatta, Tehsil South, District Srinagar
A/P Peer Bagh Milatabad, District Srinagar

vide notification No. 877 dated 18.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
05-09-22

Registrar (Adm.)

No: 29941-47 /RG/LP Dated: 7 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Azad, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1125 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabia Singh
D/O Late Sukhdev Singh
R/O H.No.256/A, Sector-14, Nanak Nagar, Near Gurudwara, Jammu

vide notification No. 140 dated 18.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

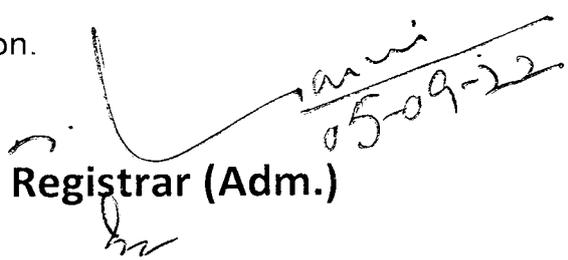
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29238-45 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1213 of 2022/RG/LP Dated: 7.09.2022

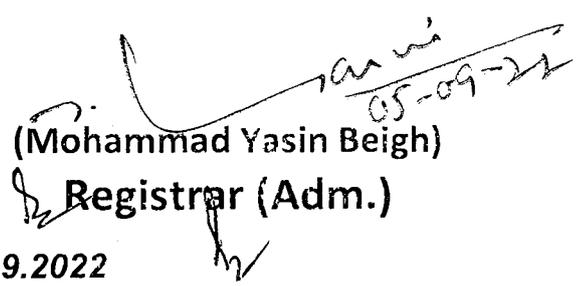
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Keshav Kohli
S/O Kuldeep Raj Kohli
R/O Ward No.9 Near Foot Bridge, District Kathua

vide notification No. 937 dated 21.08.2017 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

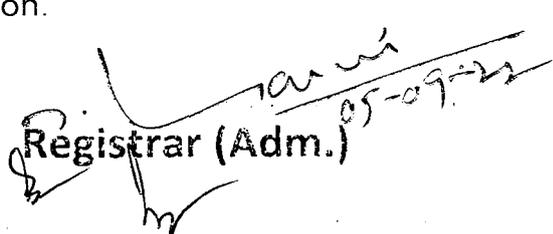
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30084-90/RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Keshav Kohli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1206ab/2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mujtahed Faried
S/O Faried Ahmed Akhoon
R/O Village Nowpachi, Tehsil Marwah District Kishtwar

vide notification No. 1613 dated 11.3.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30032-38 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mujtahed Faried, Advocate**
.....for information and necessary action.

M. Yasin Beigh
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1207 ab 2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aifreena Ahad
D/O Ab Ahad Rather
R/O By-Pass Road, Ahan, Tehsil Wakura, District Ganderbal

vide notification No. 345 dated 02.12.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30039-45 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aifreena Ahad, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1216 of 2022/RG/LP Dated: 08.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vyom Pankaj
S/O Sh. Pankaj Dogra
R/O Ward No.2, Opposite UCO Bank, District Kathua

vide notification No. 1622 dated 20-3-2019 for a period of one year has been extended till 31-12-2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
05-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30240-47/RG/LP Dated: 08.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vyom Pankaj, Advocate**
.....for information and necessary action.

M. Yasin Beigh
05-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1210 ab 2022 /RG/LP Dated: 7.09.2022

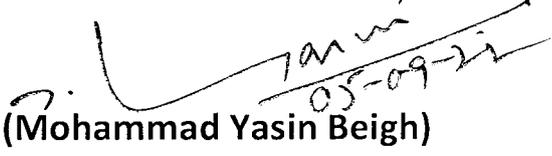
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Bharti
S/O Rounak Ram
R/O Ward No.9 Vijaypur, District Samba

vide notification No. 1058 dated 19.3.2014 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

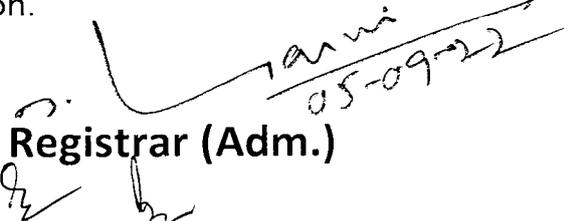
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30062-68 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Bharti, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1208 ab/2022 /RG/LP Dated: 7.09.2022

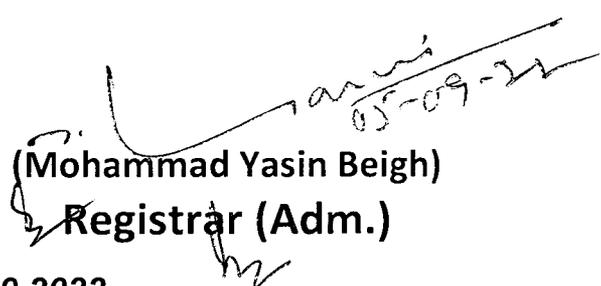
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mufti Muhtashim Ahmed
S/O Maj Mufti Masood Ahmed
R/O Poolia, Doru, District Anantnag

vide notification No. 546 dated 31.03.2021 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

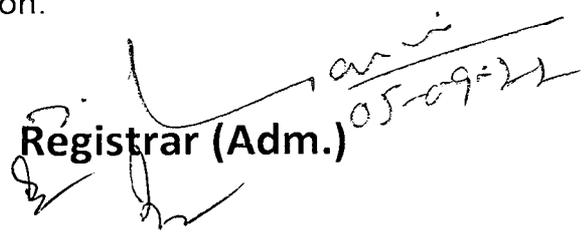
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30046-53 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mufti Muhtashim Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 120926/2022 /RG/LP Dated: 7.09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asaf Iqbal
S/O Mohd Azam
R/O Village Daru Dullian, Tehsil Haveli, District Poonch

vide notification No. 41 dated 07.04.2016 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30054-61 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asaf Iqbal, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1212 of 2022 /RG/LP Dated: 7 .09.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javaid Ahmed Khan
S/O Mohd Aris Khan
R/O Narol, Tehsil Mendhar, District Poonch

vide notification No. 101 dated 05.09.2007 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3077-83 /RG/LP Dated: 7 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Ahmed Khan, Advocate**
..... for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1211 ab 2022 /RG/LP Dated: 7.09.2022

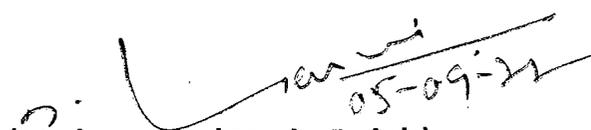
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amran Ahmed Khan
S/O Baghdad Hussain
R/o Galhutta Tehsil Mendhar District Poonch

vide notification No. 878 dated 10.01.2014 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

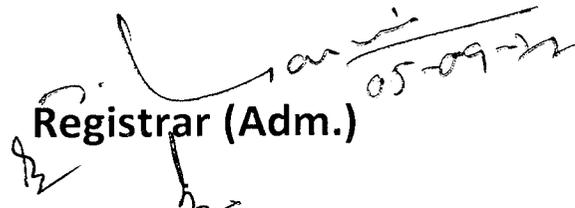
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30069-76 /RG/LP Dated: 7.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amran Ahmed Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)